

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 8554- JK (LD) of 2025**

**DATED: - 23 - 07 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-  
(Achal Sethi)**

Secretary to Government

Dated: 23.07.2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer

*Jan*

**Annexure to the Government Order No. 8554- JK (LD) of 2025 dated 23.07.2025.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	FIR No. 01/2019 of P/S Bishnah U/S 302/201/109 RPC titled State through P/S Bishnah Vs Sukhvinder Kumar & Ors.	<b>Sh. Gurmeet Singh, DySP, SDPO, RS Pura.</b>
2	FIR No. 123/2017 of P/S Udhampur U/S 8/20 NDPS Act titled UT of J&K through P/S Udhampur Vs Gopal Singh.	<b>Sh. Parladh Kumar, DySP Hqrs Udhampur.</b>
3	FIR No. 524/2018 of Police Station Udhampur.	<b>Sh. Parladh Kumar, DySP Hqrs Udhampur.</b>
4	FIR No. 60/2020 of P/S Kulgam, offence u/s 8/20, 29 NDPS Act, titled UT of J&K V/s Adil Ahmad Pala and Anr.	<b>Sh Nisar Ahmad DySP Hqrs Kulgam Mob No. 9419008319.</b>
5	FIR No. 44/2022 of P/S Basantgarh U/S 376/354-B IPC titled UT of J&K through P/S Basantgarh Vs Koushal Sadmal @Koushal Kumar.	<b>Sh. Charanjeet Singh, DySP P/S Basantgarh.</b>
7	WP(C) No.1639/2025 Ghulam Ahmad Bhat V/S Union of India and others	<b>Sh. Murtaza Ahmad DYSP CID CI Kashmir (PID No. EXK-952273)</b>
8	WP (C) No 1701/2025 Abrar Ahmad V/S Union of India and others.	<b>Sh. Murtaza Ahmad DYSP CID CI Kashmir (PID No. EXK-952273)</b>
9	WP (C) No.nil/2025 Dr. Shafqat Mushtaq V/S UT of J&K and others.	<b>Sh. Murtaza Ahmad DYSP CID CI Kashmir (PID No. EXK-952273)</b>
10	O.A. No.730/2025 Ghulam Mohammad Khan V/S UT of J&K and others.	<b>Sh. Murtaza Ahmad DYSP CID CI Kashmir (PID No. EXK-952273)</b>
11	WP (C) No.1902/2025 Reyaz Ahmad V/S Union of India and others	<b>Sh. Khalid Ashraf DYSP(Hqrs) CID CI Jammu.</b>
12	WP (C) No.1729/2025 Towheed Alam V/S Union of India and others	<b>Sh. Khalid Ashraf DYSP(Hqrs) CID CI Jammu.</b>
13	OA No. 1936/2024 with connected matter titled Raju Badyal Vs. Home Department J&K.	<b>Sh. Shreezan Bhat, SDPO City East, Jammu.</b>

*Reyaz*

*Shm*